
(2021) 01 AFT CK 0027

In the Armed Forces Tribunal

Case No : Original Application No. 6423 Of 2020, Miscellaneous Application No. 92 Of 2021

Sateesh Kumar

APPELLANT

Vs

Union Of India And Others

RESPONDENT

Date of Decision : 15-01-2021

Acts Referred:

Armed Forces Tribunal (Procedure) Rules, 2008 — Rule 6

Citation : (2021) 01 AFT CK 0027

Hon'ble Judges : Rajendra Menon, J

Bench : Single Bench

Advocate : Anand Kumar, V.S. Tomar

Final Decision : Dismissed

Judgement

This application has been filed under Rule 6 of the Armed Forces Tribunal (Procedure) Rules, 2008 seeking permission to file OA in the Principal

Bench at New Delhi on the ground that the Regional Bench at Jaipur, which has the jurisdiction to deal with the issue, is not functioning.

This fact is not correct. After hearing of cases through video-conferencing has started in AFT, cases of Regional Benches are being taken up through

video-conferencing and very recently, on more than four occasions, more than 400 cases pertaining to Regional Bench, Jaipur including Circuit Bench,

Jodhpur were taken up through video-conferencing.

Taking note of the aforesaid fact, I see no reason to allow this application and the same is accordingly dismissed.

The paper-book filed be returned back to the learned counsel for the applicant for presentation before the Regional Bench in accordance with the

rules.